

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 426 of 2020

IN THE MATTER OF:

NCC Ltd.

...Appellant

Versus

Golden Jubilee Hotels

...Respondent

Present:

For Appellant: Mr. Priya Kumar and Mr. Tejas Chhabra, Advocates.

**For Respondent: Mr. Gyanendra Kumar, Mr. Lakshmi Prakash,
Mr. Vijay Kaundal, Mr. Suryanarayan, Advocates.**

ORDER
(Through Virtual Mode)

05.06.2020 Despite notice having been delivered to Respondent Nos. 2 to 4, there is no appearance on their behalf. Shri Y. Suryanarayan, Advocate appears on behalf of Respondent No. 1 (Resolution Professional). Shri Gyanendra Kumar, Advocate appears on behalf of Respondent No. 5. Let appearance of Respondent Nos. 2 to 4 be awaited. Respondent No. 1 and 5 are granted three weeks' time to file their reply. Rejoinder, if any, be filed within two weeks thereof.

List the matter 'for admission (after notice)' on **16th July, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc